

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1993, agreed without any amendment to the Betwa River Board (Amendment) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 4th August, 1993."

12.7/4 hrs.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, With Your Permission, Sir, I rise to announce that Government Business during the remaining part of the session will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion & Voting on :
 - (a) Demands for Excess Grants (General) for 1989-90.
 - (b) Supplementary Demands for Grants (General) for 1993-94.
 - (c) Demands for Excess Grants (Railways) for 1989-90.
 - (d) Supplementary Demands for Grants (Railways) for 1993-94.
3. Consideration and passing of :
 - (a) The Constitution (Seventy-seventh Amendment) Bill, 1992
 - (b) The Constitution (Eightieth Amendment) Bill, 1993 as reported by the Joint Committee.
 - (c) The Representation of the People (Amendment) Bill, 1993 as reported by the Joint Committee.
4. Discussion on the Resolution regarding further Continuance of President's Rule in the State of Jammu & Kashmir.

5. Consideration and passing of the Extradition (Amendment) Bill, 1993 as passed by Rajya Sabha.
6. Discussion on the implications of the Dunkel draft text on Trade negotiations with special reference to its effect on India's interests.

SHRI BRAJA KISHORE TRIPATHY (Puri): I request that the following items may kindly be included in the next week's agenda :

1. To discuss the raising of Calamity Relief Fund for Orissa from existing Rs. 47 crore to Rs. 100 crore.
2. To discuss the proposals for constitution of cluster pocket including MADA pockets and grounding of new cluster pocket in Orissa.

[Translation]

PRO. RASA SINGH RAWAT (Ajmer): Mr. Speaker, Sir, I request that the following items may kindly be included in the next week's agenda :

1. Need for setting up high power T. V. relay Centre in the city of Ajmer.
2. Need for renovation and maintenance of the famous historical monument—the Baradari constructed by Shahjahan near the bank of Thana Sagar and a historical building "Adhai Din Ka Jhopra" constructed by Chauhan rulers and preserved by the Archaeological Survey of India.

SHRI. SANTOSH KUMAR GANGWAR (Bareilly): I request that the following items may be included in the next week's agenda :

1. Necessary announcement to set up Engineering and Medical colleges in Bareilly may be made.
2. Announcement in regard to constructing three bye pass roads on the National High-ways number 24 in the city of Bareilly may be made.

[English]

SHRI. SRIBALLAV PANIGRAHI (Deogarh): I request that the following items may be included in the next week's agenda :

1. Closure of Talcher Fertiliser Plant (FCI) due to stoppage of power supply by the Orissa State Electricity Board and also to make necessary arrangements for its smooth functioning.

[Translation]

SHRI. GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, in 1977, the Union Government and the Government of Rajasthan had implemented the Antyodaya Scheme for the first time for the welfare of the poorest among the poor and its good and effective results were coming out. The Central Government should provide more assistance in this regard.

2. Under the programme, 'Education for all by 2000', a scheme named 'Lok Jumbish' prepared by Union Government in cooperation with the Swedish International Development Agency (SIDA) was approved for Rajasthan. An expenditure of Rs. 600 crores will be incurred on this scheme. The Central Government should provide financial assistance to the State Government in this regard.

[English]

SHRI. CHITTA BASU (Barasat): I request that the following items may be included in the next week's agenda :

1. Chakma refugees problem.
2. Recent development in the Indo-U. S. relations.

SHRI BHOGENDRA JHA (Madhubani): I request that the following items may be included in the next week's agenda :

1. Regarding the imminent danger of rivers Kamla & Koshi changing their courses thereby threatening hundreds of villages and lakhs of acres of land, road and rail communication etc. in North Bihar.
2. Regarding urgency of implementing the Rajiv-Longowal agreement to resolve the Pujab problem.

[Translation]

SHRI. NITISH KUMAR (Barh): Mr. Speaker, Sir, only 42 percent of the amount collected from the local resources by the nationalised banks in Bihar is being given to the State at present as loan. The rest of the

amount is diverted elsewhere. Due to the diversion of capital, there is diversion of labour and the State is rapidly going towards a deplorable situation.

SHRI JANARDAN MISHRA (Sitapur): Mr. Speaker, Sir, I request that the following items may be included in next week's agenda :

Discussion on providing all the departmental facilities to extra departmental employees working in various parts of the country treating them as departmental employees.

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I request that the following items may be included in next weeks' agenda :

1. Discussion on the progress in the implementation of the Report of the Sarkaria Commission on Centre-State Relations.
2. Discussion on Reorganisation of States in order to create small and ethnically homogenous and economically viable States.

MR. SPEAKER: The House shall now take up Statutory Resolution at item No. 3 of today's agenda.

Shri Ram Naik — Absent

Shri Bhogendra Jha — Absent

So the House shall take up Item No. 4 of today's agenda. Shri H. R. Bhardwaj.

12-11 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL

As passed by Rajya Sabha

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): I beg to move :

"That the Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959, as passed by Rajya Sabha, be taken into consideration."